

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 587 of 2020

In the matter of:

**Committee of Creditors of Educomp
Solution Ltd.
Through State Bank of India**

...Appellant

Vs.

**Mahender Kumar Khandelwal,
Resolution Professional of Educomp
Solution Ltd.**

...Respondent

Present

For Appellant

Mr. Arun Kathpalia, Sr. Advocate.

**Ms. Misha, Mr. Siddhant Kant & Mr. Moulshree Shukla,
Advocates.**

For Respondent:

**Mr. Abhishek Sharma, Ms. Anisha Mahajan &
Mr. Ashly Cherian, Advocates.**

ORDER

(Virtual Mode)

20.08.2020: Heard the Learned Counsel for the Appellant. Let the notice be issues to the Respondents by speed post requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides e-mail address of Respondent let notice be also issued through e-mail.

Rejoinder of the Appellant, if any, be filed within two weeks. The Registry is directed to List the matter on **28th August, 2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Sim/Md